

ITEM NO.17 Court 9 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No.1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 38489/2021 - EXEMPTION FROM FILING O.T., IA No.134725/2020 - EXEMPTION FROM FILING O.T., IA No. 66515/2019 - EXEMPTION FROM FILING O.T., IA No.37527/2021 - GRANT OF BAIL, IA No. 22306/2021 - GRANT OF BAIL, IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CrI.A. No. 1431/2019 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 120438/2019 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 120439/2019

Date : 16-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. R. Basant, Sr. Adv.
 Mr. Sibbo Sankar Mishra, AOR
 Mr. Umakant Misra, Adv.
 Mr. Niranjana Sahu, Adv.

For Respondent(s)
 Mr. Ankit Goel, AOR
 Mr. Birendra Kumar Mishra, Adv.

 Mr. Mrigender Singh, Sr. Adv.
 Mr. Mahender Singh, Adv.
 Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (Cr1.) No.7502/2019

Having heard learned counsel for the parties and considering the facts and circumstances of this case as well as the medical condition of the petitioner and keeping in view that the petitioner has to undergo surgery for ano-rectal fistula and the treatment for prostatomegaly for which at least two weeks time would be required, we grant interim bail to the petitioner for a period of two weeks from the date of his release. The petitioner is directed to surrender immediate after two weeks.

The parties are agreed that the matter should be heard finally. List on 30.09.2021 for final hearing. In the meanwhile, original record of the Trial Court be summoned.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS